

Exploitation of casual workers in Oil Sector

529. SHRI PRAVEEN RASHTRAPAL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware about exploitation of casual workers, contractual workers etc. in the Oil Sector in General and by ONGC in particulars;

(b) how much time Government will take to issue Notification protecting minimum wages in oil sector; and

(c) which are the other sectors where minimum wages are yet to be fixed?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) The issues relating to contractual workers in ONGC have been coming up before the Central Advisory Contract Labour Board (CACLB) from time to time. The Central Government, on the recommendation of Central Advisory Contract Labour Board had prohibited employment of contract labour in some jobs in ONGC *vide* its notifications dated 8-9-1994 and 26-2-2001. A few cases for prohibiting employment of contract labour relating to oil sector, including ONGC, are pending before the Central Advisory Contract Labour Board.

(b) Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are the appropriate Governments to notify any employment in the schedule where the number of employees is 1000 or more and fix the rates of minimum wages in respect of the employees employed therein under their respective jurisdictions. Sector-wise minimum wages are not fixed.

(c) The minimum rates of wages notified by the appropriate Governments are also applicable for all the workers including the Casual/Contractual workers engaged in scheduled employments in the Central and State sphere across all the sectors including oil sector.

Salary cut of employees *vis-a-vis* increase in salary of the management

†530. SHRI BRIJ BHUSHAN TIWARI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that due to global economic recession, there had been retrenchment and salary cut of employees at lower level in Indian corporate world;

(b) whether it is also a fact that salaries and allowances of employees at top management level in corporate world had doubled in comparison to previous year;

(c) if so, whether Government will look into the reasons behind this; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) Labour Bureau, Ministry of Labour & Employment has conducted two quick quarterly surveys to assess the impact of economic slowdown on employment in India. The first

†Original notice of the question was received in Hindi